NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT– I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **15.11.2022 at 03.30 PM** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE DR. DEEPTI MUKESH, MEMBER (JUDICIAL)
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)

IN THE MATTER OF : **Southern Investments Pvt Ltd**

MAIN PETITION NUMBER : **IBA/146/2020**

(IA/MA) APPLICATION NUMBERS

IA/913(CHE)/2022

ORDER

The representing Counsel Mr.Mohammed Umar on behalf of the Counsel on record Mr.B. Dhanraj for the Applicant / Financial Creditor through video conferencing mode. None appears for the IRP.

This Application has been filed by the Financial Creditor under Sec. 60(5) of IBC, 2016 R/w Rule 11 of NCLT Rules 2016 to direct the IRP / RP to consider and admit the claim of the Applicant for an amount of Rs.6,67,41,232/- submitted in Form-C under Regulation 8 of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

No reply has been received so far by the IRP. Let the Registry give certified copy of the order to the Applicant herein. Applicant is directed to serve copy of the certified order to IRP and file AOS within 10 days.

Post this matter for further hearing on 01.12.2022. IRP is directed to be present during the next date of hearing.

– Sd –

(SAMEER KAKAR)
MEMBER (TECHNICAL)

– Sd –

(DR.DEEPTI MUKESH)
MEMBER (JUDICIAL)

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